BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

MA (IB) No. 3/252/NCLT/AHM/2017 in Case No. 180/2002 with Case No. 310/2003

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>05.10.2017</u>

Name of the Company:

Shree Extrusions Ltd.

V/s.

Recovery Officer EPFO, Rajkot

Section of the Companies Act:

Section 252 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

Semante for CA HITEN Park for Majander HITEN PARIKH

Adrocate

Hy Heren

ORDER

Learned FCA Mr. Hiten Parikh i/b Learned FCA Mr. Sanjay Majmudar present for Applicant (Shree Extrusions Ltd.). None present for Respondent in MA no. 3/2017.

Petitioner is directed to issue notice informing the date of hearing along with copy of this order to Recovery officer EPFO, Rajkot and shall file proof of service.

List the matter on 24.10.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of October, 2017.